

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 665
ANSWERED ON TUESDAY, THE 15th JULY, 2014**

AMENDMENTS IN COMPANIES ACT

QUESTION

665. SHRI P. BHATTACHARYA:
SHRI K. C. TYAGI:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Government is considering to bring amendments in the Companies Act;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE
IN THE MINISTRY OF CORPORATE AFFAIRS

(SMT. NIRMALA SITHARAMAN)

(a) to (c):- Companies Act 2013 has been enacted only last year and so far a little more than half of its provisions have come into force. Matters arising from the operation of provisions already brought in force are getting attention of Government in the form of issue of circulars, suitable statutory orders and amendments in Rules to remove doubts or practical difficulties; amendments in the Act would be considered in case the above measures prove insufficient.
